

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 1237
TO BE ANSWERED ON 07.12.2015**

RESTRICTION OF OUTSIDERS IN TRADE UNIONS

1237. SHRI K. PARASURAMAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to bring amendment to trade unions act to restrict the role of outsiders and if so, the details thereof;**
- (b) whether the Government has taken any steps to consult various stakeholders to arrive at broader consensus in amending the Act and if so, the details thereof;**
- (c) whether the International Labour Laws (ILOs) raised concern over the proposal of the Government to restrict outsiders in trade unions; and**
- (d) if so, the reasons therefor and the reaction of the Government thereto?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) & (b): Ministry has taken steps for drafting the Labour Code on Industrial Relations, by simplifying, amalgamating and rationalizing the relevant provisions of the following three Labour Laws:-

- (i) The Industrial Disputes Act, 1947,**
- (ii) The Trade Unions Act, 1926,**
- (iii) The Industrial Employment (Standing Orders) Act, 1946.**

The Government carried out the process of Tripartite Consultation for drafting the Labour Code on Industrial Relations, where the representatives from Central Trade Unions, Employers' Association and Central Ministries/State Governments participated and gave their suggestions. Two such meetings for the tripartite consultation on this Labour Code were held on 06.05.2015 and 06.10.2015.

(c) & (d): During consultation stage, the draft of the Labour Code on Industrial Relations has also been shared with experts of International Labour Organisation (ILO) who have provided their suggestions on the provisions of the draft code. The provisions of the draft code are under consideration.
